

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(2)

R.A. No. 104/96
and
O.A. No. 1983/95

New Delhi this the 12th Day of July 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)
Hon'ble Shri R.K. Ahooja, Member (A)

Smt. Chander Prabha,
R/o C-605 Curzon Road,
New Delhi-110 001. Applicant

Vs

The Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi-1 Respondents

O R D E R (By Circulation)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

The applicant in the Original Application has filed the Review Application for a review of the final order passed on 20.3.1996. A perusal of the Review Application shows that the Review Applicant has not pointed out any error apparent on the order or any other relevant facts and circumstances which would permit a review of the Order. The Review Applicant seeks to challenge the merits of the decision on the ground which was pressed during the hearing of the O.A. being dissatisfied by the decision given. If the applicant is not satisfied by the reasoning of the decision, the remedy open for her is to challenge the decision before the Hon'ble Supreme Court by filing a Special Leave

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Petition. A Review Application is not maintainable in these circumstances. The Review Application, therefore, is rejected.

R.K. Ahooja
(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice Chairman (I)